

**Central Administrative Tribunal
Madras Bench**

OA 310/00112/2020

Dated Monday the 27th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

R. Ponnusamy
Trackman III
Trichy Fort Section
Salem Division
Salem – 636 011. ... Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep. By
The General Manager
Southern Railway
Park Town, Chennai – 600 003.

2. The Divisional Personnel Officer
Salem Division, S. Rly
Salem – 636 011. ... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for records related to the representation dated 29.08.2018 and the Service Register of the applicant and, further to direct the respondents to treat applicant's engagement during the period from 02.03.1982 and continued till 30.10.1982 on casual nature as pension qualifying service allowing the old pension scheme in favour of the applicant and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was engaged as Casual Labour during the period from 02.03.1982 to 20.10.1982 on different spells and his name was included in the Live Register and he was appointed in regular service only on 06.12.2005. The grievance of the applicant is that his service as Casual Labour was not reckoned for any purpose and he was included in the new pension scheme. In this regard, the applicant made many representations and the latest one being dated 29.08.2018 is still pending with the respondents for consideration. Learned counsel for the applicant submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A4 representation of the applicant dated 29.08.2018 in accordance with law and pass a reasoned and speaking order within a period of five months from the date of receipt of copy of this order.**

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

27.01.2020

(P. Madhavan)
Member (J)